GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA STARRED QUESTION NO. 320 TO BE ANSWERED ON THE 1ST APRIL, 2025

CGHS LIKE SCHEME FOR COMMON PEOPLE

320 # SHRI RAMJI LAL SUMAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether Government is considering to bring a scheme like the Central Government Health Scheme (CGHS) for the treatment of common people that would allow every Indian to receive treatment by paying a fixed amount;

(b) if so, the details thereof, and if not, the reasons therefor;

(c) which people are being provided CGHS facility for treatment; and

(d) whether there is any Government mechanism to fix the rates for tests and treatments in private hospitals, if not, whether Government proposes to bring the same?

ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 320 * FOR 1ST APRIL, 2025

Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) is a flagship scheme of the Government which provides health cover of Rs. 5 lakhs per family per year for secondary and tertiary care hospitalization to approximately 55 crore beneficiaries corresponding to 12.37 crore families constituting economically vulnerable bottom 40% of India's population. In March 2024, the eligibility criteria under the scheme were expanded to include 37 lakh Accredited Social Health Activists (ASHAs), Anganwadi Workers (AWWs), Anganwadi Helpers (AWHs) and their families. Recently, the scheme has been expanded to cover 6 crore senior citizens of age 70 years and above belonging to 4.5 crore families irrespective of their socio-economic status through Ayushman Vay Vandana cards. The services provided to eligible beneficiaries are free of cost under the AB-PMJAY and the scheme is fully funded by the government.

Further, Central Government Health Scheme (CGHS) is a contributory health scheme primarily catering to Central Government employees and pensioners. CGHS fixes rates for consultation, investigations and procedures. The details of eligibility criteria under the Central Government Health Scheme are at Annexure.

The Government of India enacted the Clinical Establishments (Registration and Regulation) Act, 2010 for registration and regulation of clinical establishments belonging to all recognized systems of medicine of both Government and private sector (except those of Armed Forces) with a view to prescribe minimum standards of facilities and services as may be provided by them. 'Health' being a State subject, it is the primary responsibility of States / UTs to comply with the conditions and norms required to be fulfilled for registration and regulation of clinical establishments as per provisions of the Act. At present, 19 States / UTs have adopted the Act. The clinical establishments in the States / UTs, which have not adopted and implemented the Act, are registered and regulated by the State Acts.

Section 52 of the Clinical Establishments (Registration and Regulation) Act gives power to the Central Government to make rules for carrying out the provisions of the Act. Accordingly, the Clinical Establishments (Central Government) Rules, 2012 were notified. Rule 9 (ii) of the Rules states that, for registration and continuation of registration of clinical establishments, the clinical establishments shall charge the rates for each type of procedures and services within the range of rates determined and issued by the Central Government from time to time in consultation with the State Governments.

Persons Eligible under the Central Government Health Scheme are:

- 1. All Central Government employees paid from the Central Civil Estimates (except Railways and Delhi Administration), including their families.
- 2. Pensioners of Central Government (except pensioners belonging to Railways and the Armed Forces) and their families.
- 3. Central Government Pensioners retiring with Contributory Provident Fund benefits and their families.
- 4. Widows of Central Government pensioners, in receipt of family pension.
- 5. Delhi Police personnel and their families, in Delhi only.
- 6. Railway Board employees.
- 7. Civilian employees of Defence paid from Defence Service Estimates (except in Mumbai where the scheme is in operation).
- 8. Child drawing pension on death of a Central Government employee including minor brothers and sisters of such child.
- 9. Ex-Governors and Lt. Governors and their families.
- 10. Ex-Vice Presidents and their families.
- 11. Central Government servants who are deputed to semi-government and autonomous bodies receiving substantial grant from, or financed by the Central Government.
- 12. Central Govt. employees on deputation to statutory/autonomous during the period of deputation.
- 13. Military Officers while on deputation to civil departments and getting their emoluments from Central Civil Estimates.
- 14. Families of Governments servants transferred to a non-CGHS area, for a maximum period of six months on deposit of CGHS contribution (for the period of 6 months) in advance.
- 15. Families of IAS Officers on North-Eastern Cadre, who continue to stay back in Delhi even after repatriation of the IAS Officer to the North Eastern Cadre, provided that they continue to occupy Government accommodation in Delhi/New Delhi, on deposit of CGHS contribution in advance (one to three years). The same also applies to families of IAS Officers of J&K Cadre.
- 16. Parliamentary Secretaries of the Central Government and their families.
- 17. Members of Parliament and their families.
- 18. Ex-Members of Parliament.
- 19. Sitting Judges of Supreme Court and High Court of Delhi and former Judges of Supreme Court and High Courts.
- 20. Work Charged and Industrial Staff working in establishments run by various Ministries/Departments of Central Government, immediately from the date of their joining the service.
- 21. Employees of Kendriya Vidyalays Sangathan stationed at Delhi & NCR, Kolkata, Chennai, Hyderabad, Mumbai and Bengaluru.
- 22. Employees of Ordnance Factory Board Headquarters, Kolkata and Ordnance Equipment Factories Headquarters, Kanpur.

- 23. All India Service pensioners who retire while serving under the State at their option.
- 24. Freedom Fighters and members of their family receiving Central Pension under the Swatantrata Sainik Samman Pension Scheme.
- 25. Family members of the Deceased Ex-Members of Parliament.
- 26. Pensioners of Ordnance factories.
- 27. Members of Staff Side of the National Council of the Joint consultative Machinery, even though not serving as Central Government employees.
- 28. Persons employed in semi-government and autonomous bodies who are permitted to join the CGHS Scheme.
- 29. An Accredited Journalist who produces a certificate from the Press Council of India stating that he is a member of the Press Association, New Delhi (for OPD and at RML Hospital).
- 30. Retired Divisional Accountants of the Indian Audit and Accounts Department and those whose pay and pension are entirely borne by the State governments.
- 31. PSU absorbees who had commuted 100% of their pension and have been restored 1/3rd portion of their pension after 15 years.
- 32. Employees of Statutory Bodies/Autonomous Bodies of Central Govt. (including those who proceeded on deputation initially or were on deemed deputation and then absorbed), who are in receipt of Central Civil Pension.
- 33. Serving and retired Railway Audit Staff.
- 34. Retired Divisional Accounts Officers and Divisional Accountants of the Office of Comptroller and Auditor General of India.
- 35. CISF personnel (and their families) and CAPF (Central Armed Police Forces) personnel posted in CGHS cities.
- 36. Employees of Supreme Court Legal Services Committee Employees of India Pharmacopoeia Commission, and their families.
- 37. Family and dependent members of a Central Govt. employee (a CGHS beneficiary) who stay back in CGHS covered area after posting of the employee to N.E. region (including Sikkim), Andaman & Nicobar Lakshadweep or Ladakh region and CAPF personnel posted in Left Wing Extremist areas, on payment of annual CGHS contribution in advance.
- 38. Defence Industrial Employees of Naval Dockyard Central Ordnance Depot and AFMSD, in Mumbai.

Eligibility Criterion

"Residence" alone (and not the Headquarters) is the criterion for determining eligibility of a Central Government servant for availing medical facilities under the Central Government Health Scheme. Thus, Central Government employees and their family members etc., residing in any of the notified cities, are covered under the scheme.
